

name of the counterparts, but no doubt their Governments agree to it; they meet the expenditure and make all the arrangements. The practice is the same in every country.

Shri Braj Raj Singh: What was the purpose behind the invitation to a foreign Chief of Staff which has not yet been accepted?

Shri Krishna Menon: They are all friendly neighbouring countries where our people have gone in the past. They have to return those invitations; and generally it is considered good to exchange these visits.

Tractors

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*2775. { **Shri Barman:**
Shri S. C. Samanta:
Shri Subodh Hansda:

Will the Minister of Defence be pleased to state:

(a) whether prototypes of small tractors have been produced by the Ordnance Factory at Calcutta;

(b) what are the different types and their utility; and

(c) when are they to be taken up for factory production?

The Deputy Minister of Defence (Shri Raghuramiah): (a) If the hon'ble Members have in mind the mechanical ploughs, the answer is in the affirmative.

(b) Prototypes of several types have been manufactured, such as notorised two-wheel ploughs, and also a three-wheeled plough incorporating a water pump.

(c) Production in Ordnance factories is undertaken only when there are sufficient firm orders justifying production.

Shri Barman: Will the hon. Minister explain who will give the orders unless this small tractor production is actually done and this experiment is successful in this country? Will the Ministry wait till some firm orders

come from anybody, so that they can produce it?

Shri Raghuramiah: This case was fully dealt with last time when a similar question arose. I explained then that what we have is only a prototype. That is what we exhibited. Later on we have been continuing various experiments on various soils. Possibly some improvements are required. We have not yet seen the last of them. All that I meant here was that unless orders come, large-scale production cannot naturally be undertaken.

Shri Barman: Though the answer is not clear, I would like to ask only one question. Now the country is eagerly expecting the success in the production of small tractors by the Defence Ordnance Factories. May I know when this experiment was taken up and how long do they think it would take for at least one of the prototypes to be finalised?

The Minister of Defence (Shri Krishna Menon): Well, these prototypes have been finalised. What the Deputy Minister is saying is that in the course of the experimentation, even a completed unit always undergoes progress; and that goes on all the time. Now we are sending it, as a first measure, to the military farms in places over which we have control. But large-scale production can take place under our rules only if there are orders. Ordnance factories are not commercial firms and they cannot produce on speculation.

Shrimati Renu Chakravartty: In view of the fact that the prototypes have been made by some experiments and the tractors are being utilised in certain farms, are we to take it that the ordnance factories will not be in a position to actually supply them to the public on a commercial scale, because obviously no firm orders will come unless there is something for sale on a commercial basis?

Shri Krishna Menon: That is the basis on which the ordnance factories

function. They cannot make a commodity and supply it to individual customers in that way, unless it is ordered beforehand. The chances are that they will be ordered by Government departments for use for our own purposes, and in that way they would become a public use, and as in the case of sporting rifles, commercial people will order. That is what happened with sporting rifles. Of course, there the ordnance factories have a monopoly.

Shri Bose: May I know whether a comparative study has been made between this prototype tractor and foreign tractors of the same size available in the market?

Shri Krishna Menon: There are no foreign tractors of the same type available in the market or even, so far as I know, in evidence in the country.

Shri Ranga: Are any active steps taken to canvass for orders to build up a clientele for orders to come, so that this production which has been established can be expected to give a continuous quantity of work and employment in our ordnance factories?

Shri Krishna Menon: Yes, Sir, within the limits permitted by the organisation, they are placed in exhibition; other government departments are informed; officers, when they get a chance, speak about them. That is all that we can do. We cannot set up a sales organisation for this purpose, because that is not part of the present arrangement.

Mr. Speaker: Shri Samanta.

Shri Ranga: If sales organisation is not to be set up at all, how can Government assure themselves.....

Mr. Speaker: I have called Shri Samanta.

Shri Ranga: I am so sorry.

Shri S. C. Samanta: May I know whether arrangements have been made to give sufficient publicity that

such a prototype has been manufactured and can be used by the public?

Shri Krishna Menon: I do not think the publicity is adequate, Sir. But that is as much as we can do with the means at our disposal.

Shri Kamalnayan Bajaj: What is going to be the cost of the prototype tractor, what is the load capacity, and what is going to be its consumption?

Shri Krishna Menon: There are three types mentioned here. If all these details are required—I can give them—but it will take time.

Shri Ranga: May I put a question?

Mr. Speaker: Yes.

Shri Ranga: We were given to understand that it was because the ordnance factories were not working to full capacity and there was so much of idle capacity available that they were taking up this manufacture. From the answers of the hon. Minister—either he is unwilling to give or has given grudgingly—one gets the impression as if there is something secret here and therefore he is not willing to give us all the information we want.

Shri Krishna Menon: Sir, tractors are not secret weapons. But the production of a prototype, experimentations on them are the first stage of the production which any production factory has to go through. And it would not be right for any factory, and even more in the case of ordnance factories, to put out something unless it has been completely proved. As far as the supply is concerned, we have to have orders because we have no machinery and no capital for stocking these things.

Shri Ranga: Are we to understand that the Government spends all this money, establishes manufacture and maintains all these factories, and at the same time, they are not interested at all in building up a market for their production?

Mr. Speaker: Again and again questions are being put. The hon. Minister's answer seems to be quite clear. All that the hon. Minister wants to say is, the ordnance factories will be utilised for producing prototypes and exhibiting them. I think there are some difficulties about exhibition. These proto-types are exhibited after they are finalised. The public, whoever may send orders may not know that such and such a thing is produced and it is useful. To that extent, the hon. Minister has said that propaganda may not be enough. So far as the other one is concerned, until orders are placed, we are not able to make it a commercial concern and try to push them into the market. Next question.

Corruption

*2275-A. **Shri Tyagi:** Will the Minister of Home Affairs be pleased to state

(a) whether it is a fact that a Joint Secretary in the Ministry of Food and Agriculture had been convicted of the offences of bribery and corruption by a trial judge and was awarded imprisonment,

(b) whether he was subsequently acquitted by the High Court on appeal giving him the benefit of doubt,

(c) for how long this officer was kept under suspension,

(d) whether any departmental enquiry was held in regard to his conduct after the judgment of the High Court, and

(e) whether Government will lay on the Table (i) judgment of the Trial Judge, (ii) Judgment of the High Court and (iii) results of the investigation held by the Government before sanctioning the payment of his salary?

The Minister of State in the Ministry of Home Affairs (Shri Datar):

(a) **Shri S Y Krishnaswamy,** a former Joint Secretary in the Ministry of Food and Agriculture was

convicted by the Special Judge, Delhi, on the charge of criminal conspiracy and awarded punishment.

(b) On appeal he was fully and honourably acquitted by the Punjab High Court on the 11th April, 1957.

(c) The officer was under suspension from the 27th June, 1952 to the 10th April, 1957.

(d) No.

(e) (i) and (ii) These are public documents announced in open court.

(iii) As **Shri Krishnaswamy** was fully and honourably acquitted by the Punjab High Court, payment of full pay and allowances to him for the period of suspension was sanctioned as required by the provisions of rule 9 of the All India Services (Discipline and Appeal) Rules, 1955.

Shri Tyagi: What were the allegations against him initially and why did the department not investigate into the case before they proceeded to prosecution?

Shri Datar: The charges against him were, being a member of criminal conspiracy to show undue preference to a private firm and thereby to make wrongful profit and secondly there was a charge also of receiving illegal gratification.

Shri Tyagi: How much pay was given to him at the end of this enquiry? What is the total amount to be paid to him?

Shri Datar: He was being paid a subsistence allowance of Rs 750. Now he will have to be paid Rs 1 lakh and odd.

Mr. Speaker: Whatever has been withheld has to be paid.

Shri Vidya Charan Shukla: May I know whether the case of the Government was so weak that the Government could not proceed against the decision of the High Court in the Supreme Court?

Shri Datar: The case of the Government was not weak. The case was fairly strong. Unfortunately, some